

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3967 of 2021

Ashok Mahto Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Amit Kumar Choubey, Advocate

For the Opposite Party : Mr. Ravi Prakash, A.P.P.

2/17.04.2021 Heard the parties.

The petitioner is an accused in connection with Pratappur P.S. Case No. 27 of 2020.

It has been alleged that miscreants had come to the construction site and demanded levy of Rs. three lacs and the mason was threatened and his mobile was also looted.

It appears that the petitioner has confessed. The petitioner has several criminal antecedents. It also appears that one of the co-accused namely, Bhola Yadav @ Amarjeet Yadav @ Baba @ Gurujee @ Amarjeet has been granted bail by this court in B. A. No. 10855 of 2020. The petitioner is in custody since 13.08.2020.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Chatra in connection with Pratappur P.S. Case No. 27 of 2020.

(Rongon Mukhopadhyay, J)